

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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New Delhi, the 2nd January, 1986.

NOTIFICATION
INCOME-TAX

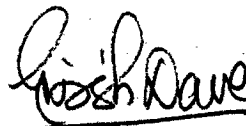
No. 6554 (F.No.203/30/85-ITA.II) : In continuation of this Office Notification No.5763 (F.No.203/80/84-ITA.II) dated 23.4.1984, it is hereby notified for general information that the Institution mentioned below has been approved by Department of Science & Technology, New Delhi, the Prescribed Authority for the purposes of clause (ii) of sub-section (1) of Section 35 (Thirty five/One/Two) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the following conditions:-

- i) That Bala Mandir Research Foundation, Madras will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Foundation will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Foundation will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) That the said Foundation will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

INSTITUTION

"Bala Mandir Research Foundation, 126, G.N. Chetty Road,
T. Nagar, Madras-600 017".

This Notification is effective for a period from 1.4.1985 to 31.3.1987.



(Girish Dave)

Under Secretary to the Government of India

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3. DIVIDEND INCOME :

Statement of dividends

(i) Name of the company; (ii) Number of shares; (iii) Gross amount of dividends; (iv) Tax deducted at source.

4. INCOME FROM HOUSE PROPERTY :

General particulars

(i) Location of property; (ii) Annual municipal valuation.

5. CAPITAL GAINS :

General particulars

(i) Description of asset; in case of immovable property location thereof; (ii) Date of acquisition; (iii) Date of transfer; (iv) Name and address of the transferee; indicate relationship or connection, if any, with the assessee.

6. GENERAL :

In the case of individuals and Hindu undivided families, attach a statement containing details of items of expenditure and investments, each exceeding Rs. 10,000 (other than expenditure incurred and investment made for earning the income).

7. DOCUMENTS/INFORMATION MATERIAL

TO COMPUTATION OF INCOME :

I. A statement giving particulars of income to which the provisions of Chapter XII-A apply should be attached.

II. If the assessee has any income by way of interest on tax-free securities or any other income on which a rebate of tax is admissible or has income which is included in the total income on which double taxation relief is claimed under section 90 or 91, the assessee should give details thereof in a separate statement.”

(4) in Form No. 3A,—

(a) in Part I,—

(i) in items 3, 7 and 13, the mark “+” occurring immediately before those items shall be omitted;

(ii) Note occurring at the end shall be omitted;

(b) or Notes, the following Notes shall be substituted, namely :—

“NOTES

A statement showing computation of income under each head of income along with the following particulars, statements and documents may be furnished with the return, namely :—

1. INTEREST ON SECURITIES :

General particulars

(i) Particulars of securities; (ii) Face value; (iii) Gross amount of interest due or received during the year (give separate details regarding Government Securities and debentures and other securities); (iv) Amount of tax deducted at sources;

(v) Remarks, e.g., in the case of a tax-free security enter the word “Tax-free”.

2. INCOME FROM HOUSE PROPERTY :

General particulars

(i) Location of the property; (ii) Annual municipal valuation.

3. PROFITS AND GAINS OF BUSINESS OR PROFESSION :

A. General particulars

(i) Name in which business or profession is carried on; (ii) Address of principal place of business or profession; (iii) Names and addresses of branches; (iv) Nature of business or profession; (v) Method of accounting, state whether mercantile|cash|mixed; (vi) Method of stock valuation.

B. Particulars in respect of depreciation allowance and investment allowance

(i) Description of assets (in respect of building, indicate whether the building is taken on lease or is owned by the assessee); (ii) Written down value of existing assets; (iii) Actual cost of assets acquired during the previous year; (iv) Capital expenditure on additions or alterations; (v) Period of user (only where return relates to assessment year 1969-70 or any earlier year); (vi) Amount of moneys payable and scrap value in respect of assets sold, discarded, demolished or destroyed; (vii) Amount on which depreciation is allowable [total of items (ii) to (iv) exclusive of amounts relating to assets referred to in item (vi)]; (viii) rate of depreciation; (ix) total number of days worked (to be furnished only if extra shift allowance is claimed); (x) total number of days worked—double shift and triple shift (to be furnished only if extra shift allowance is claimed); (xi) Depreciation claimed—(a) initial depreciation, (b) normal depreciation (including extra depreciation for approved hotels), (c) additional depreciation, (d) extra shift allowance—double shift and triple shift; (xii) Total depreciation; (xiii) Investment allowance claimed (also indicate rate); (xiv) Remarks (indicate the amount of initial depreciation, investment allowance or development rebate allowed in respect of the asset in an earlier year).

4. DIVIDEND INCOME :

Statement of dividends

(i) Name of the company; (ii) Number of shares; (iii) Gross amount of dividends; (iv) Tax deducted at source.

5. CAPITAL GAINS :

General particulars

(i) Description of asset; in case of immovable property, location thereof; (ii) Date of acquisition; (iii) Date of transfer; (iv) Name and address of the transferee, indicate relationship or connection, if any, with the assessee.

6. DOCUMENTS/INFORMATION MATERIAL TO COMPUTATION OF INCOME :

I. A statement indicating the manner in which the aggregate amount of deduction has been restricted under section 80VVA should be attached.

(iii) Date of transfer; (iv) Name and address of the transferee including relationship or connection, if any, with the assessee.

7. GENERAL :

In the case of individuals and Hindu undivided families, attach a statement containing details of items of expenditure and investments each exceeding Rs. 10,000 (other than expenditure incurred and investments made for earning the income).

8. DOCUMENTS|INFORMATION MATERIAL TO COMPUTATION OF INCOME :

I. Statement giving particulars of income to which the provisions of Chapter XII-A apply.

II. If regular books of accounts are maintained, copies of :—

- (a) manufacturing account, trading account, profit and loss account or income and expenditure account or any other similar account and balance sheet.
- (b) in the case of—
 - (i) a proprietary business or profession, the personal account of the proprietor;
 - (ii) a firm, association of persons or body of individuals, personal account of the partners or members;
 - (iii) a partner or member of a firm, association of persons or body of individuals, his personal account in the firm, association of persons or body of individuals.
- (c) where the accounts of the assessee have been audited, copies of the audited profit and loss account and balance sheet and the auditor's report.

III. If regular books of account are not maintained, attach a statement indicating the amounts of turnover or gross receipts, gross profits, expenses and net profit of the business or profession and the basis on which such amounts have been computed and disclosing the amounts of the total sundry debtors, sundry creditors, stock-in-trade and cash balance as at the end of the previous year.

IV. If the accounts have been audited as required under section 44AB, report of such audit together with requisite particulars should be attached.

V. Additional information to be furnished by assessee engaged in contract work :

- (a) If the value of materials supplied by the person with whom the contract was made or the amount of security deposit (out of the payment due for work done) retained by him has not been included in the gross receipts shown, please attach a statement showing the value of materials and the amount of security deposit.
- (b) Please attach a statement indicating as to whether information regarding building or supply contracts has been furnished to the

Income-tax Officer concerned under section 285A.

VI. Additional information to be furnished by producers of cinematograph films : Please indicate whether the statement of payments to persons engaged in the production of cinematograph films has been delivered to the Income-tax Officer concerned under section 285B.

VII. Particulars of any provision|reserve|other expenditure which is not allowable under sections 28 to 44C.

VIII. If the assessee has any income by way of interest on tax-free securities or any other income on which a rebate of tax is admissible, or has income which is included in the total income on which double taxation relief is claimed under section 90 or 91, the assessee should give details thereof in a separate statement.”;

(3) in Form No. 3,—

(a) in Part I,—

(i) in items 2, 4 and 5, the mark “†” occurring immediately before those items shall be omitted;

(ii) Note occurring at the end shall be omitted;

(b) in Annexure A, in Part II, in item 3,—

(i) sub-item (d) shall be omitted;

(ii) for the brackets, letters and word “(c) and (d)”, the word, brackets and letter “and (c)” shall be substituted;

(c) for Notes, the following Notes shall be substituted, namely :—

“NOTES

A statement showing computation of income under each head of income along with the following particulars, statements and documents may be furnished with the return, namely :—

1. SALARIES :

Particulars of salary including arrears or advance of salary, payment received in respect of any period of leave not availed of, bonus, wages fees, pension (including commuted value of pension), annuity and gratuity due, paid or allowed during the previous year and house rent allowance or other cash allowances| payment and perquisites to the extent these are not exempt from tax.

2. INTEREST ON SECURITIES :

General particulars

- (i) Particulars of securities;
- (ii) Face value;
- (iii) Gross amount of interest due or received during the year (give separate details regarding Government Securities and debentures and other securities);
- (iv) Amount of tax deducted at source;
- (v) Remarks, e.g., in the case of tax-free security, enter the word “Tax-free”.

cinematograph films has been delivered to the Income-tax Officer concerned under section 285B.

III. Particulars of any provision|reserve|other expenditure which is not allowable under sections 28 to 44D.

IV. If the assessee has any income by way of interest on tax-free securities or any other income on which a rebate for tax is admissible or has income which is included in the total income on which double taxation relief is claimed under section 90 or 91, the assessee should give details thereof in a separate statement.

V. In the case of a company, other than a foreign company which has not made the prescribed arrangements for the declaration and payment of dividends within India, the following particulars regarding dividends declared may be furnished in a separate statement, namely :—

- (a) Date of annual general meeting before which the accounts of the previous years were laid (if held before furnishing this return);
- (b) amount of dividend declared at the said general meeting;
- (c) amount of dividends declared, distributed or paid during the previous year—(i) dividends declared at the annual general meeting with the date of the meeting, (ii) deemed dividends within the meaning of section 2(22), (iii) interim dividends—section 3(b).”;

(2) in Form No. 2,—

(a) in Part I,—

(i) in items 2, 5 and 6, the mark “†” occurring immediately before those items shall be omitted;

(ii) Note occurring at the end shall be omitted;

(b) in Annexure D, item 8 shall be omitted, and items 9 and 10 shall be renumbered as items 8 and 9, respectively ;

(c) for Notes, the following Notes shall be substituted, namely :—

“NOTES

A statement showing computation of income under each head of income along with the following particulars, statements and documents may be furnished with the return, namely :—

1. SALARIES :

Particulars of salary including arrears or advance of salary, (payment received in respect of any period of leave not availed of, bonus, wages, commission, fees, pension (including commuted value of pension), annuity and gratuity due, paid or allowed during the previous year and house rent allowance or other cash allowances|payments and perquisites to the extent these are not exempt from tax.

2. INTEREST ON SECURITIES :

General particulars

- (i) Particulars of securities; (ii) Face value;
- (iii) Gross amount of interest due or received during the year (separate details regarding Government Securities, debentures and other securities to be given); (iv) Amount of tax deducted at source ;
- (v) Remarks, e.g., in the case of tax-free securities, enter the word “Tax-free”.

3. INCOME FROM HOUSE PROPERTY :

General particulars

- (i) Location of property; (ii) Annual municipal valuation.

4. PROFITS AND GAINS OF BUSINESS OR PROFESSION

A. General particulars

- (i) Name in which business or profession is carried on; (ii) Address of principal place of business or profession; (iii) Names and addresses of branches; (iv) Nature of business or profession; (v) Method of accounting—mercantile|cash|mixed; (vi) Method of stock valuation.

B. Particulars in respect of depreciation allowance and investment of allowance

- (d) Description of assets (in respect of building, indicate whether the building is taken on lease or is owned by the assessee); (ii) Written down value of existing assets; (iii) Actual cost of assets acquired during the previous year; (iv) Capital expenditure on additions or alterations; (v) Period of user (only where return relates to assessment years 1969-70 or any earlier year); (vi) Amount of moneys payable and scrap value in respect of assets sold, discarded, demolished or destroyed; (vii) Amount on which depreciation is allowable [Total of items (ii) to (iv) exclusive of amounts relating to assets referred to in item (vi)]; (viii) Rate of depreciation; (ix) Total number of days worked (to be furnished only if extra shift allowance is claimed); (x) Total number of days worked—double shift and triple shift (to be furnished only if extra shift allowance is claimed); (xi) Depreciation claimed—(a) initial depreciation, (b) normal depreciation (including extra depreciation for approved hotel), (c) additional depreciation, (d) extra shift allowance—double shift and triple shift; (xii) Total depreciation; (xiii) Investment allowance claimed (also indicate rate); (xiv) Remarks (indicate the amount of initial depreciation, investment allowance or development rebate allowed in respect of the asset in an earlier year).

5. DIVIDEND INCOME :

Statement of dividends

- (i) Name of the company; (ii) Number of shares;
- (iii) Gross amount of dividends; (iv) Tax deducted at source.

6. CAPITAL GAINS :

General particulars

- (i) Description of asset; (ii) Date of acquisition,

(ii) Note occurring at the end shall be omitted;

(b) in Annexure C, item 8 shall be omitted, and item 9 shall be renumbered as item 8;

(c) for Notes, the following Notes shall be substituted, namely :—

“NOTES

A statement showing computation of income under each head of income along with the following particulars, statements and documents may be furnished with the return, namely :—

1. INTEREST ON SECURITIES :

General particulars

(i) Particulars of securities; (ii) Face value; (iii) Gross amount of interest due or received during the year (give separate details regarding Government securities; and debentures and other securities); (iv) Amount of tax deducted at source; (v) Remarks, e.g., in the case of a tax-free security, enter the word “Tax-free”.

2. INCOME FROM HOUSE PROPERTY :

General particulars

(i) Location of the property; (ii) Annual municipal valuation.

3. PROFITS AND GAINS OF BUSINESS OF PROFESSION :

A. General particulars

(i) Name in which business or profession is carried on; (ii) Address of principal place of business or profession; (iii) Names and addresses of Branches; (iv) Nature of business or profession; (v) Method of accounting : please state whether mercantile|cash|mixed; (vi) Method of stock valuation.

B. Particulars in respect of depreciation Allowance and investment allowance

(i) Description of assets (in respect of building, indicate whether the building is taken on lease or owned by the assessee); (ii) Written down value of existing assets; (iii) Actual cost of assets acquired during the previous year; (iv) Capital expenditure on additions or alterations; (v) Period of user (only where return relates to assessment year 1969-70 or any earlier year); (vi) Amount of moneys payable and scarp value in respect of assets sold, discarded, demolished or destroyed; (vii) Amount on which depreciation is allowable [total of items (ii) to (iv) exclusive of amounts relating to assets referred to in item (vi)]; (viii) Rate of depreciation; (ix) Total number of days worked (to be furnished only if extra shift allowance is claimed); (x) Total number of days worked—double shift and triple shift (to be furnished only if extra shifts allowance is claimed); (xi) Depreciation claimed—(a) initial depreciation, (b) normal depreciation (including extra depreciation for approved hotels), (c) additional depreciation, (d) extra shift allowance—double shift and triple shift; (xii) Total depreciation; (xiii) Investment allowance claimed (also indicate rate); (xiv) Re-

marks (indicate the amount of initial depreciation, investment allowance or development rebate allowed in respect of the assets in an earlier year).

4. DIVIDEND INCOME :

Statement of dividends

(i) Name of the company; (ii) Number of shares; (iii) Gross amount of dividends; (iv) Tax deducted at source.

5. CAPITAL GAINS :

General particulars

(i) Description of asset; in case of immovable property location thereof; (ii) Date of acquisition; (iii) Date of transfer; (iv) Name and address of the transferee; indicate relationship or connection; if any with the assessee.

6. DOCUMENTS|INFORMATION MATERIAL TO COMPUTATION OF INCOME :

I. A statement indicating the manner in which the aggregate amount of deduction has been restricted under section 80VVA should be attached.

II. (a) Copies of manufacturing account and/or trading account [recast if necessary, to show opening stock, purchases (less returns), sales (less returns), and closing stock], profit and loss account|income and expenditure account|any other similar account and balance sheet [If accounts have been audited, copies of audited accounts should be attached along with a copy of the auditor's report. If an audit of cost accounts of the company has been conducted under section 233E of the Companies Act, 1956 (1 of 1956), a copy of the auditor's report should also be attached], and copies of personal accounts of the directors should be attached. If the accounts are audited under section 44AB, the report of such audit together with the requisite particulars should be attached;

(b) Additional information should be furnished by companies engaged in contract work as under :—

(i) If the value of materials supplied by the person with whom the contract was made or the amount of security deposit (out of payment due for work done) retained by him, has not been included in the gross receipts shown, please attach a statement showing the value of materials and amount of security deposits.

(ii) Please attach a statement indicating as to whether information regarding building or supply contracts has been furnished to the Income-tax Officer concerned under section 285A.

(c) Additional information to be furnished by producers of cinematograph films : Please indicate whether the statement of payments to persons engaged in the production of